

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA no. 289 of 2013 & IA no. 290 of 2013
in DFR no.1666 of 2013**

Dated : 21st October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**BMM Ispat Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s):

ORDER

**(IA No. 289 of 2013 – seeking leave to file the Appeal
IA No. 290 of 2013 - for delay in filing)**

We have heard the Learned Counsel for the Applicant/Appellant.

The Learned Counsel for the Applicant/Appellant seeks permission for withdrawal the IA no. 289 and IA No. 290 of 2013. Accordingly, we grant him permission to withdraw the said IAs.

Accordingly, the IA no. 289 and IA No. 290 of 2013 are dismissed as withdrawn.

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**